

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA No.189/2002 in  
OA No.298/2001 in  
MA-1795/2002.

(19)

New Delhi this the 26th day of August, 2002.

Hon'ble Mr. Shanker Raju, Member (Judl.)

Sunil Pal

-Applicant

-Versus-

Union of India & Others

-Respondents

ORDER (BY CIRCULATION)

The present R.A. has been filed by the review applicant seeking review or my order dated 18.10.2001. I have perused the order dated 18.10.2001 and do not find any error apparent on the face of record or discovery of new and important material which was not available to the review applicant even after exercise of due diligence. By way of this R.A. the review applicant is trying to re-argue the matter which is not permissible as per Order 47, Rule (1) of CPC readwith Section 22 (3) (f) of the Administrative Tribunals Act, 1985 and in view of the ratio of the Apex Court in K.Ajit Babu & Ors. v. Union of India & Ors., JT 1997 (7) SC 24. None of the grounds taken in the RA bring it within the purview of order 47, Rule 1 CPC.

2. Review applicant has also filed MA-1795/2002 seeking condonation of delay in filing the RA. I have perused the reasons given in the MA, which are not good enough to condone the delay. MA is rejected. R.A. is also dismissed, in circulation.

S. Raju

(Shanker Raju)  
Member (J)